

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, the 7 AUG 1984

NOTIFICATION
INCOME-TAX

No. 5931 (F.No.398/23/84-IT(B): In pursuance of sub-clause (iii) of Clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in ~~partial notification~~ of Notification of the Government of India in the Department of Revenue No.4863 (F.No.398/8/81-IT(B) dated 10.8.1982, the Central Government hereby authorises Shri Bhopal Singh, being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri Bhopal Singh takes over charge as Tax Recovery Officer.

(B.E.ALEXANDER)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
Mayapuri,
NEW DELHI.

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